

## NOTICE

**Regarding Association of Social Welfare Agencies and Appointment of Counsellors in Family Court, Deoghar, as per Jharkhand Family Court Rules, 2018.**

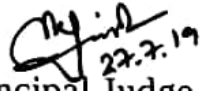
**(1) For the Association of Social Welfare Agencies with Family Court, Deoghar : -**

- (I) Institution and Organization engaged in Social Welfare in family matrimonial and allied matters and the representatives thereof;
- (II) Persons professionally engaged in promoting the welfare of families; and
- (III) Persons Working in the field of social welfare;  
may submit their written consent to maintain a register with consultation of Hon'ble High Court.

**(2) Appointment of Counsellors:-**

Any person having a Degree of recognized university preferably with Social Science or Psychology as one of the subject and minimum experience of two years in Social Works, Child Psychiatry or Family Counselling and having attained age of 35 years, may submit his/her willingness with complete bio-data for empanelment for the post of counsellors.

Written consent and willingness for the above purpose may be submitted to the Office of Family Court, Deoghar within 10 days, so that same may be forwarded to the Hon'ble High Court of Jharkhand for its consultation and approval.

  
22.7.19  
Principal Judge,  
Family Court, Deoghar